

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 213
IB-2746/ND/2019

IN THE MATTER OF:

M/s. World Wide Metals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.02.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Tuhin and Mr. Advitiye
Tiwari, Advocates**
**For the Respondent/ Corporate-debtor :Mr. Gaurav Srivastav,
Advocate**

ORDER

Heard the submissions made by the counsel for the petitioner. Learned counsel for the respondent has submitted that yesterday he has filed the reply vide filing No. 0710102139732019 but the same is not on record. The Registry is directed to place it on record. Learned counsel for the petitioner has submitted that he has not received the copy of the reply. Learned counsel for the respondent undertakes to serve the same in course of the day. Learned counsel for the petitioner seeks time to file rejoinder. Post the matter to 6th March, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(Abni Ranjan Kumar Sinha)
Member (J)**